

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. No.060/00555/2014

Decided on: 07.07.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma , Member (A)**

Jagtar Singh Kahlon son of Late Sh. Harbhajan Singh Kahlon age 63 years (retired as Deputy Chief Engineer (bridges) resident of Sihowal House, Gurudwara, Dukhniwaran, Near Modern Senior Secodnary School, Patiala, Punjab.

.....**Applicant**

Versus

1. Union of India, Ministry. of Railways through its General Manager, Northern Railway, Baroda House, New Delhi.
2. The Financial Adviser & Chief Accounts Officer, Northern Railway, Baroda House, New Delhi.
3. The Senior Accounts and Financial Advisor, Amritsar.

.....**Respondents**

Present: Mr. P.M. Kansal, proxy counsel for the applicant
Mr. Lakhinder Bir Singh, counsel for the respondents

Order (oral)

By Hon'ble Mr. Sanjeev Kaushik, Member(J)

1. By way of the present O.A., the applicant has prayed mainly for the following relief.
 - (i) The respondents may be directed to grant additional increment to the applicant in terms of Railway Board Order No. RBE 40/2012 dated 23.03.2012 under Rule 10 of the RS (RP) Rules, 2008.

(ii) The respondents may be further directed to refix the pay of applicant and pay the arrears of pay for three years w.e.f. 2010 and revise his retiral benefits

(iii) The applicant be held entitled to all consequential benefits and reliefs along with interest @ 18% p.a.

2. At the very outset, learned counsel for the applicant submits that the applicant preferred a representation dated 27.06.2013 for redressal of his grievance which has not been decided till date and he would be satisfied if the present O.A. is disposed of with a direction to the respondents to take a view on his representation in accordance with law, within a time-bound frame.

3. In view of the limited prayer of the applicant, there is no need to issue notice to the respondents and call for their reply. However, Mr. Lakhinder Bir Singh, learned Sr. Standing counsel and Nodal Officer of the Railways, who is present in the Court, accepts notice. He states that he has no objection to the disposal of the O.A. in the above manner and the respondents may be granted four weeks' time to do the needful.

4. Accordingly, the O.A. is disposed of, with a direction to the respondents to consider and take a view on the

representation of the applicant in accordance with law within a period of four weeks. If the applicant is found entitled to the relevant benefits, the same may be granted to him within one month thereafter.

5. Needless to say that we have not commented upon the merits of the case.
6. No costs.

Uday Kumar Varma
(UDAY KUMAR VARMA)
MEMBER (A)

sk
(SANJEEV KAUSHIK)
MEMBER (J)

PLACE: Chandigarh
Dated: 07.07.2014

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